

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2260
ANSWERED ON:14.03.2008
VIOLATION OF MRTP ACT BY SOFT DRINKS COMPANY
Khairi Shri Chandrakant Bhaurao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware that the soft drinks manufacturers are violating the Monopolies and Restrictive Trade Practices Act on a large scale in many parts of the country ;
- (b) if so, the names of those soft drinks manufacturers against whom complaints have been registered for violating the MRTP Act during the last two years, State-wise; and
- (c) the action taken/proposed to be taken by the Government against such soft drink manufactures?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) & (b) Certain complaints were received by the Commission in the past alleging that some manufacturers of soft drinks were violating the provisions of the Monopolies and Restrictive Trade Practices Act. No complaint against soft drinks manufacturers has been registered during the last two years. The details of complaints against soft drink companies are given in the statement annexed.
- (c) Being a quasi-judicial body, the MRTP Commission would adjudicate and dispose of the cases in process before it and after completion of proceedings make orders on the same as it deems fit, and Government has no decision/action to take in these cases.